Passenger fare from Calcutta to Port Blair

2519. SHRI M. BASAVARAJU: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

- (a) what is the full and the half first class single passenger fare from Calcutta to Port Blair by the ship Harshavardhana:
- (b) what is the age upto which children are not charged fare for journey by the ship between Calcutta and Port Blair; and
- (c) what is the age upto which children are charged half fare for the said journey?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI C. M. STEPHEN): (a) The full first class fare of MV HARSHAVARDHANA from Calcutta to Port Blair for single journey is Rs. 513.00 per passenger and half fare is Rs. 256.50 per passenger excluding diet.

- (b) One child upto three years and below is allowed to travel free. The second child (if any) upto three years and below is given 75 per cent concession over the full fare for the said journey.
- (c) Children aged three years and above and upto 10 years are charged half fare.

बच्चों को विदेशों में भेजा जाना

2520. श्री प्यारे लाल खंडेलवाल : क्या समाज कल्याण मंत्री यह बताने की क्रमा करेंगे कि :

- (क) क्या ्रेयह सच है कि विदेशों से सहायता प्राप्त कुछ स्वेच्छिक संगठन ग्रनचाहे बच्चों को विदेशों में भेजते है;
- (ख) यदि हां, 'तो इ। संगठनों के नाम क्या हैं, तंथा इन्हें किन-किन देशों

से कितनी-कितनी सहायता मिलती है तथा पिछले तीन वर्षों के दौरान सहायता के रूप में प्रत्येक को कितनी-कितनी राशि प्राप्त हुई;

- (ग) क्या इनमें से कुछ सगठन गैर-कान्नी गतिविधियों में संलग्न है ; ग्रौर
- (घ) यदि हां, तो सरकार द्वारा ऐसे संगठनों के विरद्ध क्या कार्यवाही की जा रही है ?

शिक्षा ग्रौर संस्कृति तथा समाज कल्याण मंत्रास्यों में उपमंत्री (श्री पीर के थुंगन): (क) से (घ) स्रभिभावक ग्रौर ग्राश्रित ग्रधिनियम 1980 के ग्रन्तर्गत सक्षम न्यायालयो से स्रादेश प्राप्त कर कुछ संगठनों द्वारा ग्रभिभावका के ग्राश्रितो के रूप में बच्चों को विदेशों में भेजा जाता है । उपयुक्त ग्रधिनियम के ग्रन्तर्गत कार्यवाही प्राइवेट पार्टियं। के मध्य होतो है । स्रतः सरकार के पास ऐसे संगठनों की सूची नहीं है जो कि ऐसे . मामलों के लिए न्यायालयों में जाते है या दे सहायता प्राप्त करते है । चुँकि सक्षम न्यायालयों की म्राज्ञा से ही विदेशी ग्रिभिभावको के ग्राश्रितो के रूप में बच्चा को विदेशों मे भेज। जा सकता है इसलिए गैर-कानुनी रूप से विदेशों में बच्चा के भेजे जाने का प्रश्न ही नही उठता।

Carrying of Night Soil

2521. SHRI H. HANUMANTHAPPA: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) the number of States where carrying of night soil $i_{\rm S}$ still in practice;
- (b) the details of the steps taken to stop this system;
- (c) what is the progress thereof; and

(d) by what time this practice can completely be stopped?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d) There are a number of States where there are dry latrines which require carrying of night soil manually:

Sanitation is a State subject and schemes for implementation of sanitation programmes are formulated and implemented by the State Governments from the funds allocated in the State budgets. However to assist the State Governments, the Government of India in collaboration with the UNDP has got prepared feasibility studies for 110 Belected and representative towns in 7 States for the introduction of low cost pourflush latrines. Implementation of the studies has to be undertaken by the State Governmen'ts. The Ministry of Home Affairs, Govt. of India is also providing assistance to some State Governments in this programme.

Feasibility Studies for another 100 towns in 14 States and Union Territories are also under preparation with UNDP assistance.

At the conference held in New Delhi in February, 1982 in which Ministers of State Governments participated, a resolution was adopted to the effect that a time-bound programme for the conversion of dry latrines in urban the areas and elimination of the degrading practice of manual handling of human waste be adopted by each Government. A phased pro-State gramme for this purpose should be drawn up and the programme be completed as expeditiously as possible. Municipal Acts should be amended where necessary to prohibit the construction of new latrines requiring carriage of human waste manually. Assistance of voluntary agencies which have done commendable work in this field should be enlisted in the implementation of this programme".

Special Courts to deal with Family Disputes

to Questions

2522. SHRIMATI RATAN KUMARI. Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) whether Government has put before the State Governments a proposal for setting up special courts to deal exclusively with disputes regarding family matters; and
- (b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) and (b) The establishment of Family Courts for deciding family disputes is engaging the attention of the Government. The matter is at the formulation stage.

Popularising Sports in Physically Handicapped Welfare Institutions

2523. SHRI LADLI MOHAN NIGAM: Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) whether steps are proposed to be taken for popularising sports in physically handicapped welfare institutions;
- (b) whether jobs have been reserved for physically handicapped sportsmen in Government departments; and
- (c) the steps Government have taken to give jobs to such persons in the undertakings?
- THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) Government have already taken steps in popularising sports in physically handicapped welfare institutions. These are as follows:—
 - (i) Under the Scheme of Assistance to Voluntary organisations assistance is available to them for